

SHRI SATYA PAL JAIN : I said, Parliament is competent to take action. ... (Interruptions)

MR. DEPUTY-SPEAKER : Yes, please.

SHRI PABAN SINGH GHATOWAR : Through you, I would like to draw the attention of the august House to a very serious matter of North-Eastern Region.

Last year, there was an ethnic clash in the North-Eastern region where hundreds of villages were burnt down; thousands of people lost their lives and more than one lakh people were in the refugee camps. They are still in the refugee camps. I have raised this matter in the House.

Now, five hundred people are on hunger strike. What is their demand? Their demand is to get protection to save their lives; to get protection to save their properties; and to get proper food in the refugee camps. There are reports of death in the refugee camps. There are reports of death of their children in the refugee camps. I do not know why, till today, the Government have not made any statement in this House on the issue where thousands of people lost their lives and hundreds of villages were burnt down. I am very sorry that this is happening in the North-Eastern region. The matter of the North-Eastern region should be taken seriously. It is a very human problem. I think the State Government have expressed their helplessness. They said there is a difficulty in regard to finance. We have requested the Government of India to provide at least some help. It has become a concentrated camp. They are keeping the people in the camps. They cannot go out. If they go out, they were shot down. There are many cases of shooting down the people when they went out to cultivate the land.

I would like to know what the Government is doing in this regard. It is a very serious matter. I would request the Government of India to give a statement on this. The Government should see that the people, at least, can survive in the camps and that those camps should not become concentrated camps. They should see to it that people can go out freely.

Sir, there is no provision of drinking water, food and medicine in these camps. There are several reported deaths in these camps. The hon. Home Minister is here. I would request him to look into this problem and take appropriate steps so that the people who have lost their relatives and so many things may get some relief. It is also a fit case to send a parliamentary delegation to see that this type of ethnic clashes do not occur in the future.

MR. DEPUTY-SPEAKER : This is a serious matter, the Government should take a note of it.

Now we shall take up matters under Rule 377.

... (Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : We will take it up tomorrow. It will be done tomorrow.

... (Interruptions)

[English]

MR. DEPUTY-SPEAKER : The hon. Home Minister wants to say something.

... (Interruptions)

MR. DEPUTY-SPEAKER : Please sit down.

... (Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : Please sit down. You will not get time if you will do like this. All cannot get time today itself.

... (Interruptions)

MR. DEPUTY-SPEAKER : You may please decide amongst yourselves. Only one Hon'ble Member will get chance at a time.

... (Interruptions)

[English]

MR. DEPUTY-SPEAKER : You are wasting the time of the House. Please sit down.

... (Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : Four more Hon'ble Members can speak in the time lost in making noise.

... (Interruptions)

[English]

MR. DEPUTY-SPEAKER : Let the hon. Home Minister speak, first.

SHRI INDRAJIT GUPTA : Sir, I only wanted to say that I welcome the proposal to send a delegation to visit these refugee camps and see for themselves the conditions as described by the hon. Member which, according to him, are very shocking.

The delegation should go, visit the refugee camps, come back and give us a proper and detailed report. So we will arrange that, there is no difficulty in their going. The Members who want to go should also express their desire and their willingness. We will compose the delegation and send it. There is no difficulty about it.

MR. DEPUTY-SPEAKER : Now, we take up matters under Rule 377.

... (Interruptions)

MR. DEPUTY-SPEAKER : Zero Hour is over.

... (Interruptions)

SHRI G.M. BANATWALLA : Sir, what about item No. 14?... (interruptions)

MR. DEPUTY-SPEAKER : Which item No. 14?

... (Interruptions)

SHRI G.M. BANATWALLA : Item No. 14 of today's Agenda paper.

MR. DEPUTY-SPEAKER : We will take it up after matters under Rule 377.

... (Interruptions)

MR. DEPUTY-SPEAKER : I have moved to Rule 377 now.

... (Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : It can be taken up after Rule 377.

SHRI G.M. BANATWALLA : Will be taken up after this ... (Interruptions)

MR. DEPUTY-SPEAKER : Please stop for a while, I may check out. Hon'ble Speaker has directed to take it up later, first we may take up matters under Rule 377.

[English]

I am acting according to his direction.

... (Interruptions)

SHRI AJAY CHAKRABORTY (Basirhat) : Sir, I have given a notice for Zero Hour. ... (Interruptions)

MR. DEPUTY-SPEAKER : Zero Hour is over now.

... (Interruptions)

SHRI AJAY CHAKRABORTY : Sir, I want to know whether my notice stands or not and whether it will be taken up tomorrow or not.

[Translation]

MR. DEPUTY-SPEAKER : The remaining notices will be taken up tomorrow.

... (Interruptions)

[English]

JUSTICE GUMAN MAL LODHA (Pali) : Sir, I have to say something about the constitutional validity and Item No. 14. If it is before matters under Rule 377 ... (Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : It is not before matters under Rule 377.

[English]

JUSTICE GUMAN MAL LODHA : It is before 377 ... (Interruptions) Item No. 14 is before 377 in today's Agenda paper ... (Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : Right now, we will take up Rule 377.

...(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Hon. Speaker has directed that it will be taken up after matters under Rule 377.

JUSTICE GUMAN MAL LODHA : Will it be taken up immediately after matters under Rule 377? ... (Interruptions)

MR. DEPUTY-SPEAKER : I will consult the hon. Speaker regarding this.

JUSTICE GUMAN MAL LODHA : Sir, some direction must be given when it is going to be taken up.

[Translation]

MR. DEPUTY-SPEAKER : I will look into it.

... (Interruptions)

[English]

MR. DEPUTY SPEAKER: Now matters under Rule 377.

13.09 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Need to take steps to Rejuvenate Cement Corporation of India Limited

SHRI RAMESH BAIS (Raipur) : Mr. Dy. Speaker, Sir, the Cement Corporation of India has been declared a sick industry by B.I.F.R. because of mismanagement and its faulty policies. It has made the future of 30,000 people including nearly 8,000 employees of C.C.I. uncertain and dark.

For the last three years an expenditure of Rs. 5 crore per mensem is being incurred @ Rs. 50 lakhs per unit on the maintenance of the plants, electricity bills and towards salaries of employees.

This public sector undertaking should be revived by the Government by bringing about radical changes in the management, waiving off nearly Rs. 200 crores by way of interest on Government loans and by converting the interest on Government loans to the tune of nearly Rs. 200 crores into equity.